

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.82
TO BE ANSWERED ON 17.07.2017

**EMPLOYMENT TO PEOPLE AFFECTED BY LAND ACQUISITION
BY POWER COMPANIES**

†82. SHRI P.L. PUNIA:

Will the Minister of **POWER**
be pleased to state:

- (a) whether power companies give preference to farmers and their families, affected by land acquisition, for working in their projects and if so, the number of affected families and the number of such families who were provided with employment;
- (b) the number of affected farmers who have been regularized and the number of farmers families that are still dependent on irregular employment; and
- (c) whether arrangement for quality education has been made for educating the children of workers, if so, the details thereof?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) : Central Public Sector Enterprises give preference to project affected farmers and their families affected by land acquisition for their project subject to availability of vacancies and suitability of the affected persons. CPSEs also facilitate giving indirect employment to project affected persons through contracting agencies, petty contracts, PAP Cooperative Societies and other self employment avenues during construction and operation phases as per company policy.

(b) : As per information provided by NTPC, NHPC, THDC, SJVN, PGCIL and NEEPCO, 5658 project affected persons, including farmers, have been provided regular employment in the projects by these CPSEs. 48 persons belonging to the land affected families of Pare Hydro Electric Project are engaged on contract basis by NEEPCO.

(c) : The power sector CPSEs establish schools in the project area where children belonging to land affected families are also extended schooling facilities. Besides under their CSR initiative, the CPSEs also provide infrastructure for nearby schools, free transportation, uniforms, books, stationery etc.
